

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NOTIFICATION
(INCOME TAX)

New Delhi, the 31st March, 2010

S.O. 718.(E).-- In exercise of the powers conferred by section 118 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that the income-tax authorities specified in column (2) of the Table below shall, for the purposes of the functions under section 144C of the said Act, be subordinate to the income-tax authority specified in column (1) of the said Table, namely:-

Table

Income-tax Authority (1)	Income-tax authorities (2)
Director General of Income-tax(International Taxation)	Commissioners of Income-tax or Directors of Income-tax being members of the following Dispute Resolution Panels, namely:- 1. DRP, Ahmedabad 2. DRP, Bangalore 3. DRP, Chennai 4. DRP-I, Delhi 5. DRP-II, Delhi 6. DRP, Hyderabad 7. DRP, Kolkata 8. DRP-I, Mumbai 9. DRP-II, Mumbai 10. DRP, Pune

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F.No. 2/JS(FT&TR-II)/2010]
Notification No. 21/2010


(K. Ramalingam)

Joint Secretary to the Government of India